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O.A. No. 509 of 2009
Babula Das and others ... Applicant
Versus
UOI & Ors. ... Respondents

Order dated 3rd November, 2009.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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By filing Memo dated 03.11.2009 it has been brought to the notice of this Tribunal by the Learned Counsel for the Applicants that meanwhile their grievance having been rejected by the Respondents and communicated in letter dated 26.10.2009, they have preferred appeal to the General Manager on dated 28.10.2009. In view of the above, Learned Counsel for the Applicants seeks leave of this Tribunal to withdraw this OA in order to file a fresh Original Application bringing the developments ^{which} took place meanwhile. Having heard Mr. Das, Learned Counsel for the Applicants and Mr. S.K.Ojha, Learned Standing Counsel appearing on notice for the Respondents, this Original Application is dismissed as withdrawn with liberty to file fresh OA if so advised.

Member (Admn.)